

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [Amiprabhu Developers Private Limited]		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Amiprabhu Developers Private Limited
2.	Date of incorporation of corporate debtor	22/03/2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC134318
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.2, Ground Floor, Blk -D, Pkt 5, Sector 15, Rohini, North Delhi, Delhi, Delhi, India, 110089.
6.	Insolvency commencement date in respect of corporate debtor	03.02.2025*
7.	Estimated date of closure of insolvency resolution process	02.08.2025 (One Eighty days from the date of commencement of CIRP on 03.02.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umesh Singhal (IBBI/IPA-002/IP-N00124/2017-18/10293)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sigma Legal Group 407-408, GD-ITL Tower, B-08, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: singhaluk@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sigma Legal Group 407-408, GD-ITL Tower, B-08, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: amiprabhucirp@gmail.com
11.	Last date for submission of claims	21 st February, 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors-in-Class
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Vaneet Bhatia (IBBI/IPA-002/IP-N00908/2019-2020/12942) 2. Mr. Rajiv Malik (IBBI/IPA-002/IP-N00391/2018-2019/12115) 3. Mr. Mohit Kumar Gupta (IBBI/IPA-001/IP-P00782/2017-18/11355)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in

***The order pronounced by the Hon'ble NCLT on 21.01.2025 read with Order dated 03.02.2025 which was sent to the undersigned Interim Resolution Professional vide NCLT Email on 07.02.2025 at 5:27PM.**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Amiprabhu Developers Private Limited** on **21.01.2025** read with Order dated 03.02.2025.

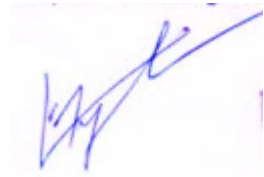
The creditors of **Amiprabhu Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **21st February, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Financial creditors] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Umesh Singhal
Regn No.: IBBI/IPA-002/IP-N00124/2017-18/10293

Date: 10th February, 2025
Place: Delhi

SAVE HOUSING FINANCE LIMITED
(Formerly known as New Habitat Housing Finance & Development Limited)
Office: Unit No. 761, 7th Floor, Vegas Mall, Plot No. 06, Sector-14, Dwarka, New Delhi-110078, E-mail: info@newhabitat.in, info@savehfi.in
Web: www.savehfi.in, Mob: +91 98100 83317

POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "The Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned date, calling upon the below mentioned borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice.

Sr. No.	Name of the Borrower/ Co-borrower/ Guarantor	Description of Property	Demand Notice Possession Date	Outstanding Amount
1.	Sh. Arun Kumar Sharma S/o Sh. Dharamvir Sharma & 2. Smt. Suman Lata W/o Sh. Arun Kumar Sharma R/o Flat No. T-2 (UG) 3rd Floor, Plot No. 61, A-Block, Jai Bharat Enclave, Sahibabad, Ghazabad, U.P.-201001, 3. Smt. Rakha Sharma (Guarantor) W/o Sh. Manoj Kumar Sharma House No. A-61, Jai Bharat Enclave, Sahibabad, Ghazabad, U.P.-201010.	Free Hold Residential Flat No. T-2 Third Floor, U.G. Third Floor without roof rights), Super Area-430 Square Feet i.e. 41.800 Square Meter having One Bed Room, One Dining-cum-Dinning Room, One Kitchen and One Toilet & Balcony at Residential Plot No.61, A-Block, Khata No.-151, Village Sahibabad (Jai Bharat Enclave) Pargana Loni, Tehsil & District, Ghazabad, U.P.-201001.	12.11.2024 06.02.2025	Rs. 14,85,537/- (Rupees Sixteen Lacs Ninety Five Thousand and Thirty Seven only) as on 04.02.2025 together with further interest and incidental expenses and costs there on in Loan Account No. HSG/N/HEA/NOI/0170010 & HSN/HEA/NOI/0315007

Dated: 10/02/2025, Place: New Delhi. AUTHORIZED OFFICER, SAVE HOUSING FINANCE LIMITED

INDIA SHELTER FINANCIAL CORPORATION LTD.
REGD. OFFICE:- Plot 15, 6th Floor, Sec-44, Institutional Area, Gurgaon, Haryana-122002.
Branch Office :- 29C, FIRST FLOOR, RAMCHAND ROAD, KISHANPUR TIRAHA, KISHANPUR, KOIL, ALGARH - 202001, UTTAR PRADESH.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY
Whereas, The Undersigned Being The Authorized Officer of The India Shelter Finance And Corporation Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement (Security Interest) Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002 Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinbelow, Calling Upon The Borrower And Also The Owner Of The Property To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Parties Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Properties Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section: 13(1) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealing With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

NAME OF THE BORROWER/GUARANTOR (OWNER OF THE PROPERTY) & LOAN ACCOUNT NUMBER	DESCRIPTION OF THE CHARGED / MORTGAGED PROPERTY (ALL THE PART & PARCEL OF THE PROPERTY CONSISTING OF)	DT. OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	Date Of Possession
MRS. Garima Varshney W/O Tony Gupta MR. Tony S/O RATAN KUMAR VARSHNEY At: 44 Sayad Bada Babi Mandi, Kol, Aligarh Uttar Pradesh 202001 Also At: Old House No 11/ 54 New House No 16/ 60, BABRI MANDI SHAHAR KOIL ALGARH UP, Kol Aligarh Uttar Pradesh 20201 (LOAN ACCOUNT NO. LAALVLLONS60009598238/AP-1019688)	All Piece And Parcel Of A Shop measuring 16.71 Square Yards as 13.97 Square meters part of their Khuras Number Old House Number 1154 New House Number 1680, Situated at Babri Mandi City Kol Aligarh, BOUNDARY: East- Property Of Seller, West- 22 Ft Wide Road, North-Shop Of Seller, South-Shop Of Goela Devi,	Demand Notice Date: 15.10.2024 Rs. 12,52,523/- (Rupees Twelve Lakh Two Thousand Five Hundred Twenty Three Only) as of 09-Oct-2024 with further interest applicable from 10-Oct-2024 along with all cost, charges and expenses until payment in full.	06/02/2025 Symbolic Possession

PLACE: Uttar Pradesh DATE: 11.02.2025 FOR INDIA SHELTER FINANCE CORPORATION LTD (AUTHORIZED OFFICER)
FOR ANY QUERY PLEASE CONTACT MR. SUDHIR TOMAR (+91 9816460191)

ICICI Bank Branch Office : ICICI BANK, Plot No. 23, Shal Tower, Rohtak Road, Karol Bagh, New Delhi - 110005

The Authorized ICICI Bank Officer under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount Outstanding	Name of Branch
1.	Atul Kumar/ Neha./ LBAGR00006171494/ LBAGR00006177891	Plot No B-10, Mauja Shashtripuram Yojna Sector C-2, Tehsil Ansi, District, Agra- 282001/ February 06,2025	October 15, 2024 Rs. 34,13,151/-	Agra/ Etawah
2.	Sunil Kumar/ Sonya Prasad/ Ram Nirati Devi/ LBAGR00005756033/ LBAGR00005835312	M.I.G. Plot No.308, Situated At Ground Floor (Three Storey Building), Sector- B-2, Scheme-Shashtripuram, Lohi Mandi Ward, Tehsil and District Agra, Uttar Pradesh- 282001/ February 06,2025	November 26, 2024 Rs. 20,13,074/-	Agra

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: February 11, 2025
Place: Agra & Etawah
Sincerely Authorized Signatory For ICICI Bank Ltd.

"FORM NO. URC-2"
Advertisement giving notice about registration under Part I of Chapter XXI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (Act, 2013 and rule 4(1) of the Companies (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) (Authorized to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 206 of the Companies Act, 2013, an application has been made to the Registrar at Delhi RAAS INFOSOLUTIONS, a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares with the name "RAAS IT SERVICES PRIVATE LIMITED".

2. The principal objects of the company are as follows:
i. To carry on the business of providing solutions and services related to Web-Technologies, Internet and E-commerce, including to design, develop, maintain, operate, own, establish, install, training, host, provide, create, facilitate, supply, sale, purchase, licence or otherwise deal in internet portals, internet networks, Media Portals, internet solutions, internet gateways, internet service providers, E-commerce, Website designing, Digital Marketing, Online Marketing, Online Campaigning, Web based and Web enabled services and applications, E-commerce service provider, E-commerce solutions, business solutions, E-commerce platforms, E-commerce education, E-commerce technologies and E-business solutions.
ii. To provide consultancy services addressed to business process engineering, information technology and the design and implementation of information technology solutions for industry to establish computer network, either as part of international network or as stand-alone network or otherwise, development of websites, Portal Sites and provide high speed digital / analog communication links to other networks and to establish and other internet services, internet service provider any other services which is feasible by using internet or any other such international networks and to develop expertise and impart education in the fields of information technology.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 78 F sector-8 Jansata, New Delhi-110025.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (ICA), Plot No. 6, 7, 8, Sector- Corporate Affairs (ICA), Plot No. 6, 7, 8, Sector-12, Connaught Place, New Delhi, 110028, Haryana-122005 within twenty days from the date of publication of this notice, with a copy to the company at its registered office.

Name of Applicant: Anshu Jain
Date: 11.02.2025

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF (Amiprabhu Developers Private Limited)

RELEVANT PARTICULARS

Sr. No.	Particulars	Unaudited	Audited			
No.	Quarter Ended	Nine Months Ended	Year Ended			
	31.12.2024	31.12.2023	31.12.2022			
1.	Total Income from Operations (Net)	687.96	740.35	2756.39	2775.92	3650.80
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	-11.25	-11.74	-40.17	-23.61	2.02
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	-11.25	-11.74	-40.17	-23.61	2.02
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	-11.25	-11.74	-40.17	-23.61	-8.14
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	-11.25	-11.74	-40.17	-23.61	-8.14
6.	Equity Share Capital (Face Value Rs. 10/- each)	320.37	320.37	320.37	320.37	320.37
7.	Reserve excluding Revaluation Reserve as per balance sheet of previous accounting year					289.20
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations): 1. Basic 2. Diluted	-4.35	-4.37	-1.25	-0.74	-0.25

Note:-
1. The above unaudited standalone financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meeting held on 10th February, 2025 at Bhillwara.
2. The above is an extract of the detailed Financial Results for the Quarter and Nine Months ended 31.12.2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange website, www.bseindia.com and on the company's website, www.nutechglobal.com

Date: 10th February, 2025
Place: Bhillwara

By the order of the Board For Nutech Global Limited (Rajeev Mukhija) Managing Director DIN-00507367

NUTECH GLOBAL LIMITED
CIN NO. - L17114RJ1984PLC038293
REGD. OFFICE- E-148, NICO INDUSTRIAL AREA, BHILWARA-311001, (RAJASTHAN)
TEL NO. - +91 1482 269598, E-MAIL ID: info@nutechglobal.com, WEBSITE: www.nutechglobal.com

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULT FOR THE QUARTER AND NINE MONTHS ENDED 31st DECEMBER 2024
(Rs. in Lacs, except as stated)

RELEVANT PARTICULARS

1. Name of corporate debtor: Amiprabhu Developers Private Limited
2. Date of incorporation of corporate debtor: 22/03/2005
3. Authority under which corporate debtor is incorporated / registered: Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U45201DL2005PTC134316
5. Address of the registered office and principal office (if any) of corporate debtor: Flat No.2, Ground Floor, B-8-C, Plot 5, Sector-15, Rohini, North Delhi, Delhi, India, 110085
6. Insolvency commencement date in respect of corporate debtor: 03.02.2025
7. Estimated date of closure of insolvency resolution process: 02.08.2025 (One Eighty days from the date of commencement of CRP on 03.02.2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Umesh Singhal (IBBI/PA-002/IP-N00124/2017-18/10293)
9. Address and e-mail of the interim resolution professional, as registered with the Board: Address: Signa Legal Group 407-408, GD-ITL Tower, 5-08, Netaji Subhash Place, Patparguna, New Delhi-110024, Email: anuprathu@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional: Address: Signa Legal Group 407-408, GD-ITL Tower, 5-08, Netaji Subhash Place, Patparguna, New Delhi-110024, Email: anuprathu@gmail.com
11. Last date for submission of claims: 21st February, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (BA) of section 21, ascertained by the interim resolution professional: Financial Creditors-in-Class
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class):
1. Mr. Anil Kumar (IBBI/PA-002/IP-N00124/2017-18/10293)
2. Mr. Rajesh Kumar (IBBI/PA-002/IP-N00124/2017-18/10293)
3. Mr. Anshu Jain (IBBI/PA-002/IP-N00124/2017-18/10293)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: https://bbi.gov.in

The order pronounced by the Hon'ble NCLT on 21.01.2025 read with Order dated 03.02.2025 which was sent to the undersigned Interim Resolution Professional via NCLT Email on 07.02.2025 at 5:27PM. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Amiprabhu Developers Private Limited on 21.01.2025 read with Order dated 03.02.2025. The creditors of Amiprabhu Developers Private Limited, are hereby called upon to submit their claims with proof on or before 21st February, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Financial creditors) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of interim Resolution Professional: Umesh Singhal Regd. No.: IBBI/PA-002/IP-N00124/2017-18/10293, Date: 10th February, 2025 at Delhi

PNB Housing Regd. Office:- 9th Floor, Anirah Bhawan, 22, K.G Marg, New Delhi-110001. Phone:- 011-23357171, 23357172, 23705414. Website: www.pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/ES)
Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. Under The Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the below mentioned borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice. The borrowers have failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd. For an amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of sub-section (15) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession	Description of the Property/ES Mortgaged
NHL/NOI/03/219647977, B.O.: Sector 63 Noida	Mr. Manoj Kumar Nayak & Mrs. Subhashree Bharati	13.11.2024	Rs. 25,57,490.94 (Rupees Twenty Five Lakh Fifty Seven Thousand Four Hundred Eighty and Ninety Four Only)	06/02/2025 Symbolic Possession	Shop No. 0-409, 4th Floor, Wing-B, GAUR CITY CENTRE, Plot No.C-1-A/GH-01, Sector-04, Near Nafsan Chowk, Greater Noida, Uttar Pradesh-201316.
NHL/NOI/06/20099990, B.O.: Noida	All The Legal Heirs Of Late Mr. Ramcharan & Mrs. Gayatri	23.08.2024	Rs. 17,32,263.88 (Rupees Seventeen Lakh Thirty Two Thousand Two Hundred Three And Eighty Three Paise Only)	06/02/2025 Symbolic Possession	Shop Upt 18, Lower Ground Floor, Galaxy Plaza, Plot No. C6/04 GH 01, Gaur City 1, Greater Noida West, 201301, Gaur City, Gaur City Noida, Uttar Pradesh--

Place: Noida, Date: 05.02.2025
Authorized Officer, (M/s PNB Housing Finance Ltd.)

SAVE Financial Services Pvt Ltd
Corporate and Registered Office :- Unit No. 762, 7th Floor, Vegas Mall, Plot No. 6, Sector 14, Dwarka, New Delhi 110075

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002
The undersigned being the Authorized Officer of Save Financial Services Pvt Ltd (Formerly known as New Habitat Housing Finance Pvt Ltd) having Corporate and Registered Office :- Unit No. 762, 7th Floor, Vegas Mall, Plot No. 6, Sector 14, Dwarka, New Delhi 110075, (hereinafter referred to as "SAVE"), and in exercise of powers conferred on him/her under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, issued Demand Notice to the below mentioned borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice.

Name of Borrower/s & LAN: _____
Date of Demand Notice: _____

PUBLIC NOTICE
(UNDER SECTION 102 OF THE INSOLVENCY AND BANKRUPTCY BOARD CODE, 2016 AND AS PER DIRECTIONS OF HON'BLE NCLT, NEW DELHI BENCH IV) FOR THE ATTENTION OF THE CREDITORS OF MR. RAM KISHOR ARORA, PERSONAL GAURANTOR TO M/S SUPRETECH LIMITED

RELEVANT PARTICULARS

Sr. No.	Name Of The Personal Guarantor (Pg)	Address Of Personal Guarantor (Pg)	Insolvency Resolution Process Commencement Date	Last Date Of Submission Of Claim	Name And Registration Number Of The Resolution Professional	Address And Email Of The Resolution Professional, As Registered With The Board (bb)	Address And Email To Be Used For Correspondence With The Present Resolution Professional	Form For Filing The Claim
1.	Ram Kishor Arora	C-1/10, Sector-36, Noida Gautam Budh Nagar, Uttar Pradesh 201303	04.02.2025 (Please see note below)	25.02.2025	Reetesh Kumar Agarwal IBBI/PA-001/IP-P00878/2017-2018/11475	Unit No. 531, Fifth Floor, Plot 8, S.G. Shopping Mall, Community Center, D.C Chowk, Sector 9, Rohini, New Delhi, Nct Of Delhi, 110085 caranagarwal@gmail.com	Unit No. 531, Fifth Floor, Plot 8, S.G. Shopping Mall, Community Centre, D.C. Chowk, Sector 9, Rohini, New Delhi, Nct Of Delhi, 110085 rd.ma.pg@gmail.com	"Form-B" Weblink For Download (At Sr. No. 5) https://bbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble National Law Tribunal, New Delhi, (NCLT), in (IB) No. 429(ND)/2021 Filed by IFCI Ltd. Under Section 95 of the IBC, 2016 Against The Personal Guarantors Reetesh Kumar Agarwal, Admitted The Petition On 04.02.2025, Sd/-

बैंक

अधिनियम 2002 विधम 3 के साथ पढ़ते हुए अनुसूची धारा 13 (2) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए

कच्चा सम्पत्ती नोटिस

रिजिस्ट्रार जनरल ऑफ फाइनेंसियल अरॉस्ट्रस इनफोर्मेस ऑफ सिविलीटि इन्स्ट्रुट एक्ट 2002 (2002 का एक्ट नं० 54) तथा कोरपोरेट विधम 2002 विधम 3 के साथ पढ़ते हुए अनुसूची धारा 13 (2) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए

Table with columns: कच्चा सम्पत्ती का विवरण, बंधक सम्पत्ति का विवरण, and other details regarding property and mortgage.

एयू स्मॉल फाईनेन्स बैंक लिमिटेड (ए शेड्यूल्ड कॉर्पोरेट बैंक)

रजिस्टर्ड ऑफिस: 19-A, धुलेस्वर गार्डन, अजमेर रोड, जयपुर-302001 (CIN:L36911RJ1996PLC011381)

Table listing various branches and their details, including branch name, address, and contact information.

बैंक ऑफ बड़ौदा (Bank of Baroda) advertisement text, mentioning its status as a scheduled bank and its services.

Advertisement for Bank of Baroda, featuring the bank's logo and details about its services and branches.

Table with columns: अर्थ, कृष्ण देव, ई-नीलामी का दिनांक एवं समय, and other details regarding an auction or sale.

Advertisement for 'कॉर्पो-जी' (Corpo-Gee) featuring 'अभिव्यक्ति की अभिव्यक्ति हेतु आमंत्रण' (Invitation for Expression of Interest) and details about a project.

Advertisement for 'कॉर्पो ए' (Corpo E) featuring 'सार्वजनिक उद्घोषणा' (Public Notice) and details about a project.

Table with columns: सार्वजनिक सूचना, विवरण, and other details regarding a public notice or tender.

Advertisement for 'प्ररूप संख्या यूआरसी-2' (Prarup Sanhya Yurasi-2) featuring details about a project and contact information.

Advertisement for 'प्ररूप संख्या आईएफ' (Prarup Sanhya AIF) featuring details about a project and contact information.

Advertisement for 'हीरो हाउसिंग फार्वर्ड लिमिटेड' (Hero Housing Forward Limited) featuring details about a housing project.

Table with columns: नाम, पता, and other details regarding various projects or services.